

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 112/Chd/Hry/2017**

**In the matter of:**

ECFY Consulting Pvt. Ltd. ....Applicant-Operational Creditor

Versus

Quick Del Logistic Pvt. Ltd. ....Respondent-Corporate Debtor

Present: Mr. Parthiv J. Mehta, Mr. Jitender Kumar Kranti and  
Ms. Soniya Sharma, Advocates for Operational Creditor.

Notice to the respondent-corporate debtor for 01.12.2017 to show cause as to why this petition be not admitted. The petitioner shall send the notice alongwith copy of the petition by Speed Post by collecting the same from Registry immediately and another copy of the notice be sent at the e-mail address of the respondent available on the Master Data of the company. The petitioner shall file affidavit of service at least two days before the next date alongwith the postal receipt and tracking report and also copy of the e-mail under which the notice was sent. Alongwith the said affidavit the petitioner shall also file tracking report of the despatch of this petition to the corporate-debtor on 17.10.2017.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 17, 2017

arora